• Increased public allocation for health programmes

(c) The Wholesale Price Indices (WPI) (base 2004-05=100) in respect of Drugs and Medicines has increased to 119.50 in 2011-12 (Provisional) as against 91.43 in 2000-01. The Annual Average All India Medical Care Sub-group indices of Consumer Price Index Numbers for Industrial Workers on base 2001=l00 shows an increase to 162 in 2011.

(d) Information regarding cost of treatment in State Government Hospitals is not maintained centrally. However, as far as three Central Government Hospitals namely Safdarjung Hospital, Dr. RML Hospital and Lady Harding Medical College and Associated Hospitals in Delhi are concerned, no fee is charged from the patients for doctors' consultation and most of the tests for which facilities are available in the Hospitals are done free of cost. Nominal charges are levied for certain type of investigations and procedures. However, BPL category patients/CGHS beneficiaries are exempted from such charges. In the Central Government hospitals in Delhi, these charges are fixed by Directorate General of Health Services/Ministry of Health and Family Welfare.

Financial grant for charitable trusts engaged in cancer treatment

1462. SHRI BHARATSINH PRABHATSINH PARMAR:
SHRI PARSHOTTAM KHODABHAI RUPALA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the action taken by the Ministry for providing financial grant from the Central Government to Lions Cancer Detection Center Trust, Surat, Gujarat, as this trust is engaged in treatment of poor cancer patients;

(b) whether the Ministry is in the process to formulate any scheme for financial grant to such charitable trust from the Cancer Patient Fund; and

(c) the reasons for the Ministry not forming any scheme for such trust?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY): (a) to (c) Health is a State subject and the Central Government is supplementing the efforts of the State Governments by providing financial assistance to Government Medical Colleges/Hospitals/ Institutions. The Government of India had launched a comprehensive National Programme for Prevention and Control of Cancer, Diabetes, Cardiovascular Diseases and Stroke (NPCDCS) in 2010 and the programme envisages implementation in 100 districts across 21 States during 2010-2012. Under Cancer component of NPCDCS, the district hospitals are strengthened for early diagnosis of Cancer, chemotherapy facilities and palliative care to cancer patients. The programme also envisages strengthening Government Medical Colleges/Hospitals and erstwhile Regional Cancer Centres across the country as Tertiary Cancer Centre (TCC) for providing comprehensive Cancer care services. These TCCs are eligible for financial assistance

upto Rs. 6.00 crore (Rs. 4.80 crore from Central Government and Rs. 1.20 crore from State Government).

Supply of adulterated milk in the market

1463. SHRI KANWAR DEEP SINGH:
SHRI OM PRAKASH MATHUR:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether sub-standard/spurious milk is being supplied in many towns and cities of the country which is injurious to health;

(b) if so, the details thereof, State/UTwise; and

(c) the action taken or proposed to be taken against those found guilty for such act?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY): (a) and (b) The Food Safety and Standards Authority of India conducted a Survey on Milk Standards during 2011 and a large number of samples were not found to be conforming to the standards. It was not established that these are unsafe and injurious to health. Information relating to details of survey (State/UT wise) is given in Statement (*See* below)

(c) This was only a snap shot Survey to create awareness. The Food Safety and Standards Authority of India (FSSAI) has already issued an advisory to Food Safety Commissioners of States/UTs to maintain the standards of milk. The concerned Commissioners of Food Safety in States and Union Territories have also been advised to take appropriate enforcement measures under the Food Safety Standards Act, Rules and Regulations.